

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
(QCTD, Division)

Vanijya Bhawan, New Delhi- 110011

Dated:- 11 August, 2026

Trade Notice No. 19/2026-27

To,

1. All Export Promotion Councils (EPCs)
2. Export Credit Guarantee Corporation (ECGCs)
3. All Regional Authorities of DGFT

Subject: Advisory against 2 Bhutanese firms as per para 8.07 (d) of Foreign Trade Policy- 2023– reg.

A complaint was received against the following Bhutanese entities:

- M/s Legoy Powersports, Thimphu
- M/s Druk A-Z Store, Thimphu

2. The matter was taken up through the appropriate diplomatic and administrative channels in accordance with the provisions of the Foreign Trade Policy (FTP), 2023, with a view to facilitating resolution of the issues raised in the complaint. However, despite repeated efforts and follow-up communications, no substantive response has been received from the concerned firms or the relevant authorities. The continued absence of cooperation and engagement has impeded efforts to verify the facts of the case and achieve an amicable resolution.

3. In light of the foregoing, and in the interest of safeguarding the interests of Indian exporters and trade stakeholders, the Directorate General of Foreign Trade (DGFT) advises all Export Promotion Councils (EPCs), Regional Authorities (RAs), Export Credit Guarantee Corporation of India Ltd. (ECGC), Authorized Dealer Banks, and other concerned stakeholders to exercise heightened vigilance while dealing with the above-mentioned entities.

4. Accordingly, all stakeholders are advised to:

- (i) Exercise enhanced caution and undertake comprehensive due diligence before entering into any commercial arrangement or transaction with the aforesaid entities;
- (ii) Sensitize and appropriately advise exporters, importers, and other

trade participants regarding the concerns associated with these entities;

(iii) Carefully assess the risk profile of any proposed transaction involving the said entities and take this development into consideration while processing applications, extending financial or credit support, providing trade facilitation services, or issuing certifications and recommendations;

(iv) Promptly report any adverse experience, payment-related issues, contractual disputes, or other relevant information concerning these entities to DGFT for further examination and necessary action.

5. This advisory is being issued purely as a precautionary measure based on the information presently available and is intended to alert the trading community to the potential risks associated with dealings involving the above-mentioned entities.

This is issued with the approval of the Competent Authority.

(Ajay Kumar)
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Copy to:

Smt Chandra Kanta Rathi,
M/s C.K. Store, Jaigaon, West Bengal.

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